

[Shri H. M. Trivedi]

(i) The Merchant Shipping (Examination of Engineers and Engine Drivers of Fishing Vessels) Amendment Rules, 1975, published in Notification No. G.S.R. 744 in Gazette of India dated the 14th June, 1975.

(ii) The Merchant Shipping (Prevention of Collisions at Sea) Regulations, 1975, published in Notification No. G. S. R. 820 in Gazette of India, dated the 5th July, 1975.

[Placed in Library. See No. LT-9837/75].

(2) A copy of Notification No. S. O. 276 (E) (Hindi and English versions) published in Gazette of India dated the 28th June, 1975, under section 10 of the National Highways Act, 1956, extending the National Highways Act, 1956 to the State of Sikkim. [Placed in Library. See No. LT-9838/75].

ANNUAL REPORT OF COIR BOARD FOR
1973-74

SHRI ZIAUR RAHMAN ANSARI:
I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) for the year 1973-74 on the activities of the Coir Board and the working of the Coir Industry Act, 1953 under sub-section (1) of section 19 of the Coir Industry Act, 1953. [Placed in Library. See No. LT-9839/75].

PAPERS UNDER COMPANIES ACT, ETC.

THE DEPUTY MINISTER IN THE
MINISTRY OF LAW, JUSTICE AND
COMPANY AFFAIRS (SHRI BEDA-
BRATA BARUA): I beg to lay on
the Table:—

(1) A copy of Notification No. G.S.R. 343 (E) (Hindi and English versions) published in Gazette of India, dated the 24th June, 1975, under sub-section (3) of section 637 of the Companies Act, 1956. [Placed in Library. See No. LT-9840/75].

(2) A copy of 'Corrigendum' (Hindi and English versions) to the Annual Report for the year 1973-74 on the working and administration of the Companies Act, 1956. [Placed in Library. See No. LT-9841/75].

(3) A copy each of the following Draft Notifications (Hindi and English versions) to be issued under sub-section (1) of section 620 of the Companies Act, 1956, under sub-section (2) of Section 620 of the Said Act:

(i) Notification No. 15/14/73-IGC regarding the applicability of sections 100, 101, 102, 103, 104, 391 and 394 of the Companies Act, 1956 to M/s. National Instruments Limited, Calcutta, a Government Company.

(ii) Notification No. 15/14/75-IGC regarding the applicability of section 187-C of the Companies Act, 1956 to Government Companies.

(iii) Notification No. 15/33/74-IGC regarding the applicability of section 370 of the Companies Act, 1956 to Government Companies.

(iv) Notification No. 15/17/75-IGC regarding the applicability of sub-section (1) of section 297 of the Companies Act, 1956 to Government Companies.

[Placed in Library. See No. LT-9842/75].

(4) A copy of the Draft Order (Hindi and English versions) No. 33758/73-CL III to be issued under sub-section (4) of section 81 of the Companies Act, 1956 directing M/s. Mysore Iron and Steel Limited to convert its loan into equity capital, under sub-section (6) of section 81 of the said Act. [Placed in Library. See No. LT-9842/75].

(5) A copy of the Companies (Temporary Restrictions on Dividends) Warrant Rules, 1975 (Hindi and English versions) published in